

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

To

**The Principal District & Sessions Judge,  
All Districts of Jammu and Kashmir State.**

No.: 56729/518 Dated: 03/02/2018  
**Subject:- Unstarred Question no. 770 regarding Divorce  
Cases.**

Sir,

You are requested to provide below mentioned information regarding the subject cited above as per prescribed proforma of your District as under:-

Name of the Court	Court-wise number of divorce cases						Pendency as on 31-12-17.
	2015		2016		2017		
	Registered	Disposed	Registered	Disposed	Registered	Disposed	
<b>Total</b>							

Information is urgently required for its onwards transmission to the Ministry of Law and Justice New Delhi. So, it should reach this Registry within **TWO** days positively through return Tele-FAX No. **0191- 2539896.**

Matter may be treated as **MOST URGENT.**

Yours faithfully'

  
Deputy Registrar

Dated: 03/02/2018

✓  
No.: 56729-42-1/518

Copy to:-

Incharge, NIC for uploading the same on the official website of the High Court.

